NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/01/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

PETITION NUMBER

: TCP/110/2016

NAME OF THE PETITIONER(S)

: M.R.Sarangapani Reddy & Another

NAME OF THE RESPONDENT(S)

: Merit Inn Southern Star Pvt Ltd. & 9 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

D) Archama bor Thrijambale Kannan

Cannel for Petitioner

ORDER

Ms Archana, representing counsel for petitioner present and reported that notices were sent to R1 to R10 on 11.11.2016. Notices served on R5, R6, R7 & R10 were delivered and notices sent to R1, R2, R3, R4, R8 & R9 were returned unserved. On perusal of the delivery track, this Bench is satisfied that notices were served on R5, R6, and R7 & R10. But there is no representation from R5, R6, and R7 & R10. Service is held sufficient. So, they are proceeded ex parte. Counsel for petitioner is directed to cause service of notice to R5 by way of publication in newspaper in vernacular language and one in English having wider circulation in the District at Chennai in which the office of the company is situated and Delhi, and file an affidavit by the next date of hearing alongwith proof of advertisement. Put up on <u>07.02.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)